



6th KIIT
National Mock
Trial
Competition
2023,
Event Brochure



Legal-Tech Partner

ABOUT

KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY (KIIT)

KIIT started as a modest vocational education institute in 1992 on rented premises in Bhubaneswar. By 1997 (considered as the base year) it commenced graduate programs in Engineering and postgraduate programs in Computer Applications and Management. KIIT, now, is a multidisciplinary Institute respected worldwide due to its rich educational culture of excellence. Research and innovation feed into the courses, encouraging the students to think critically and creatively. Its cosmopolitan campus is proud to have more than 25,000 students from all corners of India and around 22 countries, creating a mini-metropolis in which a diverse multi-cultural community mingles and meets to study and relax together. KIIT sprawls over a 25 sq. km. area with one million square metres of aesthetically constructed built-up area. There are 28 constituent schools, contiguously located in impeccably landscaped and modern-technology-enabled campuses offering graduate, postgraduate, doctoral and post-doctoral programmes in a wide range of disciplines. The institute's solemn academic ambience has led to the grant of A-Category status to it by the Ministry of HRD, Govt. of India, placing it among the most elite universities in the country. It is accredited by NAAC of UGC in 'A Grade'. Further, it has received Tier 1 (Washington Accord) accreditation by the NBA of AICTE for engineering streams. Washington Accord accreditation enables global recognition of degrees and increased mobility of its graduates to 17 countries, including the USA, UK, Australia, Canada and Japan. KIIT is among only six institutions in the country to have this accreditation. KIIT also has one industrial training institute, a polytechnic, and an international school having affiliations with IGCSE-England, International Baccalaureate Programme (IBP).

ABOUT

THE FOUNDER

Achyuta Samanta is an Indian Educationist and Philanthropist. He Founded the Kalinga Institute of Industrial Technology (KIIT) And the Kalinga Institute of Social Sciences (KISS). KiiT is an institution of Eminence for professional education, having more than 30,000 students from all over India and 55 other countries across the globe. KISS is a home for 70,000 indigenous children who get free education, home and board, and vocational and sports empowerment from Kindergarten to post-doctorate levels. He has founded Kadambini magazine and KuniKatha exclusively for children. Besides, he is also the founder of Kalinga TV and K-News Odisha. He is the first Odia to be a member of both UGC and AICTE. He is currently a member of Parliament (Lok Sabha) from Kandhamal, Odisha & also the President of the volleyball federation of India. He is the designated President (India) of democracy without Border & Founder of Parliamentarians for Indigenous People. He has been conferred with over 50 International and National Awards and Over 200 state awards besides the 2 highest civilian awards from the Royal Kingdom of Bahrain & Mongolia called the ISA Award for Service to Humanity the and Best Worker Award respectively. He has been conferred with 49 honorary doctorate awards from Universities in India and Abroad.

ABOUT

KIIT SCHOOL OF LAW

KIIT School of Law was established by KIIT (Deemed to be University) in 2007 to meet the growing demand for legal professionals in the wake of globalization and the rapid expansion of India's economy. Academic programmes of the school are recognized and approved by the Bar Council of India (BCI), the apex body regulating legal education in India, and UGC. At present, KSOL is the only law school in India having specialized honours courses in Business Law, Constitutional Law, International Law, Crime & Criminology, Intellectual Property Law, Taxation Law and Human Rights Law.

Legal education is multidimensional-it requires not only procedural skills but also a deep understanding of various epistemologies. For this reason, double-degree integrated courses like Law and Management, Law and Social Sciences or Law and Natural Sciences are becoming popular and assuming much importance in the corporate world. Legal studies are now mixed with management or scientific analytical skills to advance the rational judicial system. The curriculum of KSOL has evolved upon these paradigms. As an institution of excellence, scholarship and rigour, KSOL is dedicated to nurturing students into leaders inculcating in them the intellectual and ethical values that will mould them into socially responsible professionals proficient in the dynamic domain of law. We are committed to the evolution of law as an instrument of social change as well as its employment as a mechanism to confront the challenges thrown up by an increasingly industrialized and complex milieu. We are constantly innovating to ensure new and better ways of training professors of the legal fraternity of tomorrow, who would be competent as well as worthy of public trust.

DIRECTOR'S MESSAGE

Dear Students,

KIIT School of Law is a constituent of KIIT (Deemed to be University), Bhubaneswar, Odisha, it is one of the youngest Institutions to be awarded the deemed university status (under section 3 of the UGC act 1956) in India. KIIT has the distinction of being an educational destination pan India for more than 1500 International students. The academic ambience and benchmark at KIIT are very alluring and intellectually stimulating. All the facilities are excellent and competitive, be it library, sports, and educational infrastructure Including health care services. KIIT campus is an overarching educational city. Lead academicians and Nobel laureates from around the world have registered their enriching experience after visiting this educational hub with more than 35,000 students actively engaged in their pursuit of studies and research work mentored by more than 10000 faculty members. In a short span of time, KIIT made its mark with many International and national ranking systems Including the recognition of the Institute of Eminence.

The vision KIIT- KISS group of institutions is designed and nurtured by the Hon'ble Dr Achyuta Samanta, MP, the eminent Founder of the university. School of Law, KIIT University has been contributing to the organization of the National Moot Court Competition and National Mock Trial Competitions with a large participation of students from across the nation with a reputation of success, KIIT School of Law is also accredited with several high-profile National and International conferences in areas of IPR/ Human Rights, International Commercial Arbitration and subjects like that. These competitions and programs have become hallmarks as an established method of knowledge dissemination and sharing Once again with the same spree, the KSOL, is organizing a National Mock Trial Competition in the month of May 2023. I take pleasure in recording my best wishes for the program.

(Prof.) Dr. B.P. Panda

Director,
School of Law
KIIT University

MESSAGE FROM FACULTY CONVENOR

Dear Students,

Greetings from the School of Law, Kalinga Institute of Industrial Technology (deemed to be University) Bhubaneswar, Odisha. As has been observed in the past, classroom learning is only a part of legal education whereas practice-ready lawyers get real-world experiences. Therefore, KIIT School of Law came up with the "Trial Advocacy and Appellate Society" (TAAS) aiming to provide platforms for aspiring students to learn from experts with years of experience as judges and litigators.

It also lays down a solid foundation in the process of preparing young minds to meet the required criteria and recognize the different skill sets for becoming a Trial attorney in the present era. Trial advocacy competition teaches students to meet the practical challenges that lawyers typically face in modern legal practice.

TAAS has performed incredibly well in the past. It has hosted many National Mock Trial Events and workshops. Now TAAS is back with another National event and invites law students from all over India to come, face the Trial tussle, get judged by some of the most eminent judges and advocates of India, get a lifetime experience and make the most of it.

Faculty Convenor

Dr. Shyamantak Misra

MESSAGE FROM FACULTY CO-CONVENOR

Dear Students,

Greetings from “Trial Advocacy and Appellate Society” (TAAS), School of Law, Kalinga Institute of Industrial Technology (deemed to be University) Bhubaneswar, Odisha. The Trial Advocacy and Appellate Society will prepare students with the skills of court craft, acquaint them with the procedure and practice of litigation in Trial courts, and provide a network for aspiring litigators, under the guidance and mentorship of highly experienced advocates who have practised in various Trial courts across the country.

We have an institution which has a wide pool of networks and knowledge that could benefit budding lawyers and equip them for the Trials and tribulations of the Trial court. All that remained is to tap into it, harness it and thus provide a platform that will give everyone an experience of one of its kind with extraordinary skills and resources.

We are all set to host another National event like the previous Mock Trial events and workshops. Looking forward to something that would go beyond excessive theorization and equip them with real tools, real knowledge, and real court smartness, to be able to make this litigation journey welcoming and enchanting for all budding litigators.

Faculty Co-Convenor
Mrs. Sambhabi Patnaik

RULES AND REGULATIONS

Participation in the competition shall be restricted to the first 30 teams that confirms and complete their participation formalities shall be entitled to participate in the competition.

Chapter I- Trial Advocacy

Article 1 – Team Composition

- Each team shall consist of 3 members (2 speakers and 1 researcher).
- Each team will have a team code. Teams should not disclose their identity or that of their institution or city, etc. such disclosure shall invite penalties including disqualification, though the advocates may disclose their names while addressing the court. The decision for the same shall be at the discretion of the Organizer.

Article 2 – Date and Venue

Sl.	EVENT	DATE
1.	Release of Trial Proposition	1 st April
2.	Last Date for Online Registration	23 rd April
3.	Last Date for seeking Clarifications & Team Code Allotment	25 th April
4.	Last Date for Memorial Submission (Soft-Copy)	3 rd May
5.	Researcher's Test & Memorial Submission (Hard-copy)	5 th May
6.	Preliminary Rounds I & II; Quarter-Final Rounds	6 th May
7.	Semi-Finals Rounds & Final Round	7 th May

- **Venue:** The competition shall be held at KIIT School of Law, KIIT University, Prasanti Vihar, Patia, Bhubaneswar, Odisha 751024

Article 3 – Dress Code and other compulsory formalities

- Advocates attire. (White Shirt, Black Pants, Black Blazer)
- Participants shall carry their college ID- Card for the purpose of identification for the registration process during the competition.

Article 4 – Eligibility

- Students pursuing three or five-year courses of LL. B degree in the current academic year from any recognized law school/ college/university in India is eligible to participate for the purpose.

Article 5 – Registration

- Registration fee is to be submitted through the payment gateway provided in the event brochure (online payment).
- Forms received after the deadline shall not be considered.
- The registration fee is non-refundable.
- The registration of a team will be considered complete once the registration fees are paid and the registration form, i.e., through google form, with all necessary details, is received.
- No change in the names of the participants shall be permitted after the receipt of the registration form, except at the sole discretion of the organizing committee.
- Registration for the said competition begins on 1st April 2023 from 12 Noon onwards.
- The last date for registration is 23rd April 2023 till 11:59 p.m.
- Registration fee per team is **₹4,500/- (including food and accommodation)** which shall be paid in form of Online Payments in favour of **Kalinga Institute of Industrial Technology (KIIT) payable at Bhubaneswar.**
- **Registration Form:** <https://forms.gle/BC6wUyTL2maun42w7>
- **BANK DETAILS**

Account Name: KSOT PROJECT

Account No. 50111785297

IFSC Code: IDIB000K717

Bank Name: INDIAN BANK

Branch Name: KIIT (KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY)

Complete Branch Address: KIIT CAMPUS-1, PO-KIIT, BHUBANESWAR, ODISHA-751024

MICR No.: 751019021

Account Type: Current

Article 6 – Language

- The competition shall be in English only. Use of vernacular language during the competition shall be prohibited.

Article 7 – Witnesses

- Organizers will provide the witnesses. The witnesses will be generally assigned and briefed by the Organizers. However, each team will have an opportunity to especially brief their witnesses.
- The witnesses to be briefed will be assigned to each team for 30 minutes in the Preliminary & Quarter-Finals Rounds, and 45 minutes in the Semi-Final and Final rounds prior to the commencement of the respective round.
- To maintain impartiality and transparency during the rounds a team shall not be assigned similar witnesses in two different rounds.
- Surprise Witnesses acting as “court witnesses” may be introduced anytime during the proceedings.
- It is not mandatory for the teams to examine all the witnesses. However, a minimum of 2 witnesses have to be examined in each round.
- Number of witnesses allotted in the preliminary rounds and quarterfinal rounds will be 2, for Semi-Final will be 3 and for Final Round will be 4.

Article 8 – Anonymity

- Student Counsel may introduce him/herself to the court in the usual manner and may also state their names. However, the team’s affiliation shall not be indicated to the judges at any time.
- Further, all team members, coaches, advisors, and observers shall refrain from identifying a team’s college at any time (during the competition) and in any manner, including but not limited to wearing any identifying items (such as college clothing, ties, patches or pins) or carrying identifying material (such as books with a college logo or college seal, etc.)

Article 9 – Scouting

- Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the teams will result in disqualification.
- Any team can file a written complaint with the Organizer, regarding a case of scouting. The Organizer’s Decision is Final.
- The researchers shall sit with the speakers at the time of the orals and shall not attend the court sessions of any other team participating in the competition.

Article 10 – Oral Rounds

At the time of the draw of lots, the teams are required to go through the following procedure: -

- Serving of Copies (at the time of written submissions)
- Framing of charge by the court (at the time of orals)

And, the remaining time limit will be followed as mentioned.

1. In the **Preliminary** and **Quarterfinal round** the time slot for each round shall be as follows: -

- I. Opening Statement on behalf of the Prosecution- 4 minutes
- II. Opening Statement on behalf of the Defence of- 4 minutes
- III. Examination-in-Chief on behalf of the Prosecution – 8 minutes.
- IV. Cross-Examination on behalf of the Defence – 10 minutes.
- V. Examination-in-Chief on behalf of the Defence – 8 minutes.
- VI. Cross-Examination on behalf of the Prosecution – 10 minutes.

VII. Final Arguments on behalf of the Prosecution – 8 minutes

VIII. Final Arguments on behalf of the Defence – 8 minutes

Each speaker shall have to conduct either of the two examinations and deliver either the opening statement or the final argument in each round. The combination each team would like to follow needs to be informed to the organizers at the time of the orientation and the same shall not be altered for any of the later rounds.

2. In the **Semi-Final** and the **Final rounds** the time slot shall be:

I. Opening statement on behalf of the Prosecution – 6 minutes.

II. Opening statement on behalf of the Defence – 6 minutes.

III. Examination-in-Chief on behalf of the Prosecution – 12 minutes.

IV. Cross-Examination on behalf of the Defence – 17 minutes.

V. Examination-in-Chief on behalf of the Defence – 12 minutes.

VI. Cross-Examination on behalf of the Prosecution – 17 minutes.

VII. Final Arguments on behalf of the Prosecution – 10 minutes.

VIII. Final Arguments on behalf of the Defence – 10 minutes.

Article 11 – Judging Criteria

Parameters for judgment are:

1. Knowledge of facts
2. Logic & clarity in reasoning
3. Persuasiveness and deference to court.
4. Proper, articulate, and systematic analysis of the issues arising out of facts.
5. Understanding of the laws of evidence and procedure.
6. Ability to successfully conduct chief/cross-examination within the allotted time.
7. Ability to elicit favourable facts from witnesses.
8. Ability to deal with unreceptive, argumentative, or hostile witnesses.
9. Ingenuity (ability to argue by analogy from related aspects of the law)
10. Knowledge of the relevant provisions relating to penal laws.

11. Written submission

Article 12 – Awards:

Exciting Cash Prizes, Trophies for the winners, medals and certificates of participation to all the registered participants.

- Winners – Rs. 50,000/-
- Runners up – Rs. 30,000/-
- 2nd Runners up – Rs. 20,000/-
- Best Advocate – Rs. 10,000/-
- Best Memorial – Rs. 10,000/-
- Best Researcher – Rs. 10,000/-
- Best Witness – Rs. 10,000/-

Article 13 – Certificates:

Certificates will be awarded only to the participants during the valedictory ceremony and under no circumstance, will be provided to any of the participants absent during the ceremony.

Article 14 – Written Brief:

All the teams whose participation has been confirmed by the organizers will have to submit **5 hard copies of the written brief from both sides neatly bound with Spiral binding**. However, a **soft copy** of the brief should reach the organizers **by 3rd May, 2023**.

Article 15 – Written Submission Guidelines:

All the teams whose participation has been confirmed by the organizers will have to submit memorials/written briefs for both sides as per: -

1. Teams have to prepare memorials for both the prosecution and the defence.
2. Teams shall submit the soft copy to klstaas@kls.ac.in on or before **3rd May, 2023 by 11:59 PM**.

3. The colour code for the written brief/memorials for **PROSECUTION** is **BLUE** and for **DEFENCE** is **RED**.

4. The teams should submit the memorials as both a word file and a PDF file.

The following requirements for memorials must be **strictly followed**. Non-conformities will be penalized:

- Each team must prepare memorials for both parties to the dispute (Prosecution and Defence).
- The briefs shall be consistent with The Criminal Procedure Code, 1973.
- Once the memorials have been submitted, no revisions, supplements, or additions will be allowed.

The memorials have to be submitted in soft copy as well as hard copy format and must contain: -

1. The table of contents
 - The statement of jurisdiction
 - The statement of facts (1 page only and submissions of an argumentative statement of facts would attract penalties)
 - The statement of charge
 - The summary of arguments
 - The arguments advanced (min. 10 pages and max. 15 pages)
 - The prayer
2. Arguments must not exceed 15 (fifteen) pages. The font size should be 12, the Font Style should be Times New Roman and the line spacing should be 1.5. Footnotes must be in font size 10, Font style Times New Roman, and Line spacing 1.0.
3. Uniform mode of citation should be followed.
4. Memorials must have a one-inch margin on all sides of each page.
5. Page numbering should be on the bottom right side of each page.
6. The cover page of Memorials must state the following
 - The cause title.
 - Identity of the brief as Prosecution or Defence.

- Team code allotted.
7. However, the identity of the students shall not be revealed anywhere in the memorial. Instead, code numbers allotted to the teams should be mentioned. Violation of this provision shall result in penalties including disqualification. The Administrator's decision shall be final.

Article 16 – Disclaimer

- This Trial proposition is not intended to and does not attempt to resemble any incident, organization or any person living or dead. All situations in the Mock Trial problem are fictitious and any resemblance to any incident, organization or person, if any, is not intended, but merely coincidental and it is related only for academic purposes.
- Any attempts by a Team or a member of the Team to contact, either directly or indirectly, the drafter of the Trial Proposition for any reason whatsoever after the release of the Trial Proposition and before the Competition closes shall lead to the disqualification of such Team from the Competition.
- The Institution/ Society has full right reserved to modify or cancel any rules as it deems fit and just to the situation at any time in the due course of the competition.

Student Organizing Committee

Sandipa Bhattacharya
Student Convenor
+91 8837239912

Shreya Mehta
Administrative Head
+91 8210434254

Zaid Akram Khan
Student Co-convenor
+91 6200046274

ManMohit Bhalla
Hospitality Head
+91 7209778830

For further clarifications please mail us at: klstaas@kls.ac.in